(2021) 04 SEBI CK 0065

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 168 Of 2021

Chitra Ramakrishna APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 21-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0065

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Piyush Raheja, S. Priya, Aparna Sinha, Rafique Dada, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. Connect with Appeal No. 335 of 2019 and list on June 15, 2021. In the meanwhile, the respondent may file a reply within three weeks from today. Two weeks thereafter to the appellant to file a rejoinder.

2. Considering the facts and circumstances that has been brought on record, we direct that the effect and operation of the impugned order shall remain in abeyance during the pendency of the appeal.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

